

किया जा रहा है, लेकिन नियमित पदों पर उन्हें खपाने की सम्भावनाएँ सीमित होती हैं।

Clearance of Hydel Project during 1974-75

2608. SHRI D. B. CHANDRA GOWDA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Planning Commission has opposed the States' demand to take up some of the new hydel schemes for inclusion in the current annual plan; and

(b) if so, whether Government have taken steps to expedite clearance of the projects which are under construction or can be taken up for execution during 1974-75 ?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT) :

(a) and (b). The provisions for new hydel schemes for the 1974-75 Annual Plan have been made on the basis of the States' proposals, consistent with the resource availability. Projects included in the 1974-75 plan have generally all been cleared.

Enquiry into the restrictive trade practices of twenty-two Companies

2609. SHRI M. KATHAMUTHU : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Monopolies and Restrictive Trade Practices Commission has decided to inquire into the restrictive trade practices indulged into by twenty-two companies and associations concerned with the nylon filament yarn; and

(b) if so, the salient features and reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDARATA BARUA) : (a) and (b). The

Monopolies and Restrictive Trade Practices Commission have *suo motu* issued a notice on 30-11-1973 under section 10(a) (iv) of the Monopolies and Restrictive Trade Practices Act, 1969, for inquiry under section 37 thereof, to 22 parties, who are Nylon yarn spinners, and users of Nylon yarn. Four of them are Nylon yarn spinners, and the remaining 18 are associations and societies of the users of the Nylon yarn for the manufacture of products involving use of the said yarn. The said notice seems to be based on an Agreement entered into on the 9th September, 1973 between the said four spinners and the 18 associations and societies functioning in the Country. The matter is under investigation by the Commission.

Companies having their registered offices in South Kanara District (Karnataka State)

2610. SHRI P. R. SHENOY : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the names of companies which have their registered offices in South Kanara District, Karnataka State with their subscribed and paid-up share capital and reserve funds ;

(b) which of these companies are private limited companies ; and

(c) whether any of these companies is covered by the M.R.T.P. Act ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDARATA BARUA) : (a) to (c). Information is being collected and it will be laid on the Table of the House.

Value of production covered under Permission Letters and Licences

2611. SHRI SOMCHAND SOLANKI : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether value of production covered under permission letters granted upto 1967 is much more than the value of production

covered under the licences upto the same year ;

(b) the authority who authorised the issue of permission/no objection letters and whether any irregularities have come to the notice of Government ; and

(c) if so, whether Government would make an inquiry in the whole affair ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLFUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) : (a) Permission/no objection letters were generally issued to the drug manufacturing firms subject to the following conditions :

- (i) No additional plant and machinery would be required for the purpose ;
- (ii) No royalty would be payable ;
- (iii) The products would be marketed under trade mark already in use ; and
- (iv) No special concession in regard to the import of basic raw materials and ingredients would be made in relaxation of the General Import Policy in force from time to time.

It is not possible to indicate the value of production covered under permission/no objection letters as distinguished from the production covered under the licences as details of production of individual formulations are not manufactured.

(b) The permission/no objection letters have been issued by Government based on a decision of the Licensing Committee. No irregularities have come to the notice of Government.

(c) Does not arise.

Technical know-how offered by M/s. Hoechst for an Insecticide Endosulfan

2612. SHRI SOMCHAND SOLANKI : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether M/s. Hoechst, a foreign dominated firm have proposed to give technical know-how for an insecticide "ENDOSULFAN" against a bulk manufacturing of 150 tonnes of Analgin ;

(b) whether this know-how for this insecticide is available with NCL, Poona ;

(c) how much foreign exchange will go out directly and indirectly and what assets will be built up by the Company because of the proposed licensed capacity for Analgin ; and

(d) whether IDPL propose to manufacture 400 tonnes of Analgin to meet the total requirement of the country during Fifth Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) : (a) Yes, Sir.

(b) Technology for the manufacture of Endosulfan is also being developed by National Chemical Laboratory, Poona.

(c) The application of M/s. Hoechst covers manufacture of several other drugs besides Novalgin. Figures of capital investment have not been indicated separately for Novalgin. However, the value of production of Novalgin has been indicated as Rs. 2.13 crores and of imported raw material for it as Rs. 58,000.

(d) Yes, Sir.

Modernisation of Kazhakuttam Railway Station in Kerala

2613. SHRI VAYAIAR RAVI : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received any representation regarding the modernisation of Kazhakuttam Railway Station in Kerala ,

(b) if so, the salient features thereof ; and

(c) the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI